

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.15266 of 2023

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Jagdish Prasad Yadav S/o Mahajan Prasad, R/o Village- Dighi, Murliganj,
Dighi, P.S.- Murliganj, District- Madhepura.

... .. Petitioner/s

Versus

1. The State of Bihar through its Chief Secretary, Bihar, Patna.
2. Principal Secretary, Finance Department, Bihar Patna.
3. Director Panchayati Raj, Bihar, Patna.
4. Commissioner, Kosi Division, Saharsa.
5. District Panchayati Raj Officer, Madhepura.
6. Sub Divisional Officer, Madhepura.
7. Treasury Officer, Madhepura.
8. Block Development Officer, Kumarkhand.
9. Accountant General, Bihar, Patna

... .. Respondent/s

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Appearance :

For the Petitioner/s : Ms. Mallika Mazumdar, Adv.
For the State : Ms. Bandana Singh, AC to SC 21

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CORAM: HONOURABLE MR. JUSTICE HARISH KUMAR
ORAL ORDER

3 09-01-2024

Heard the parties.

2. Ms. Mallika Mazumdar, learned counsel representing the petitioner submitted at the Bar that though during the pendency of the writ petition substantive amount under the head of GPF, Earned Leave and GIS has been paid to the petitioner but till date the petitioner has not been accorded the pension and final gratuity.

3. Ms. Bandana Singh, learned counsel for the State in this regard submits that for payment of pension and final



gratuity, a letter has been sent to the Accountant General, Bihar however, she is not in a position to apprise this Court with regard to the present position.

4. At this stage, Ms. Mazumdar seeks permission to implead the Accountant General, Bihar as party respondent No. 9 in the present proceeding.

5. Permission is accorded.

6. The same must be done in course of the day.

7. It is expected that a copy of the writ petition be served upon the learned counsel for the Accountant General, Bihar.

8. Let a counter affidavit be filed on behalf of the Accountant General, Bihar showing issuance of final authority letter for payment of final gratuity and pension.

9. The State shall also seek instruction and file supplementary counter affidavit.

10. As prayed for, re-notify this case on 30.01.2024.

(Harish Kumar, J)

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